

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3828
TO BE ANSWERED ON 24.03.2025**

WELFARE OF MIGRANT LABOURERS

3828. SHRI SURESH KUMAR SHETKAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is a need for compiling data and also develop a dedicated software for monitoring of migrant labourers;**
- (b) whether there is a need to develop a software for the States and the States should call for action against unregistered companies sourcing migrant labourers and also the industries that employ migrant workers may be required to furnish a booklet containing contact numbers and office address of the officials concerned and the norms and standards for their accommodation;**
- (c) whether wages and compensation among others should be taken care of by the Government and also a dedicated officer for guest workers in each industrial area may be appointed;**
- (d) if so, the details thereof along with present status;**
- (e) whether there is necessity to put in place effective laws to handle misinformation campaigns against migrant labourers; and**
- (f) if so, the details thereof and present status thereof along with views of each States in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (f): The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Services) Act, 1979 has been enacted to protect the interest of the migrant workers. The Act provides for registration of certain establishments employing Inter State Migrant Workers, licensing of contractors etc. Workers employed with such establishments are to be provided minimum wages, journey allowance, displacement allowance, residential accommodation, medical facilities and protective clothing etc.

Contd..2/-

This Act has been subsumed in the Occupational Safety, Health and Working Conditions (OSH) Code, 2020. The OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, toll free helpline to migrant workers.

Ministry of Labour & Employment launched the eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of the Unorganised Workers (NDUW), including migrant workers, seeded with Aadhaar. eShram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The portal has been made available to the States/UTs for registration of various categories of unorganized workers on eShram portal. As on 19.03.2025, over 30.71 crore unorganized workers, including migrant workers, are registered on eShram.

The Employees' Compensation Act, 1923 provides, inter-alia, for payment of compensation to employees and their dependents in case of injury and accident arising out of and in the course of employment and resulting in disablement or death. The Act is implemented by State Governments.
